

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 85 of 2021 (SZ)**

**IN THE MATTER OF:**

M/s. ParisaraHitharakshanaSamithi

...APPLICANT

Versus

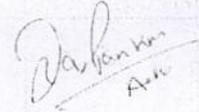
Union of India and Ors.

...RESPONDENTS

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Filed by:



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**Date: 19.09.2023**

**SUBMISSION OF REPORT IN COMPLIANCE TO THE DIRECTIONS OF THE HON'BLE NATIONAL GREEN TRIBUNAL DATED:25.07.2023 IN ORIGINAL APPLICATION(O.A.)No.85 OF 2021 FILED BY M/s. PARISARA HITHARAKSHANA SAMITHI VERSUS UNION OF INDIA AND OTHERS IN SO FAR AS PARA 7,8 AND 9 are concerned.**

1. It is submitted that the Hon'ble Tribunal in O.A.85/2021 passed an order Dated: 25.07.2023 prohibiting the stone quarrying and crushing activities situated in Sy.No.199 of Devarayasmudra village and Sy.No.64 of Yalagondanahalli village, Mulabagilu Taluk, Kolar District.

The relevant portion of the order reads as under:

**“ 7. Pending the reports from the other departments, taking the cue form the report filed by the MoEF&CC, we feel it appropriate to injunct all the quarry and crusher units operation in Devarayasamudra Village and Yelagondahalli Village of Mulbagal Taluk, Kolar District, Karnataka forth with.**

**8. The Department of Mines and Geology, SEIAA-Karnataka and the Karnataka State Pollution Control Board to ensure that these quarry and crusher units operating within the Devarayasamudra Village and Yelagondahalli Village stop their activity forthwith and any violations by them should be reported to us.**

**9. Regarding the other quarry and crusher units, we direct the MoEF& CC, SEIAA - Karnataka and**

*Issue*

**the Revenue department to file a detailed response furnishing the particulars against each of the respondents.**

**10. In the report, it is recommended to undertake a joint survey, involving all the concerned departments, of the area with the help of Differential Global Positioning System (DGPS) to delineate the boundary of the Deemed Forest area. The Violation and non-Compliance with the provisions of the EC granted to the quarry projects are also to be noted. Let them also furnish the outcome of the joint survey in their detailed report.**

2. It is submitted that the Respondent No-06, The Director, Department of Mines and Geology, Bengaluru by letter dated 18.06.2021 nominated The Joint Director, South Zone, Department of Mines and Geology, Mysuru as Nodal Officer. Further by letter dated 17.08.2023 authorized The Joint Director, South Zone, Department of Mines and Geology, Mysuru to carry out site inspection of stone quarry and crushing activities in Sy.No.199 of Devarayasmudra village and Sy.No.64 of Yalagondanahalli village, Mulabagilu Taluk, Kolar District along with the other officers of various departments and to file report to this Hon'ble Tribunal.

3. This Hon'ble Tribunal by order dated 23.03.2021 constituted a Joint Committee comprising of

- The District Collector, Kolar District, State of Karnataka.
- The Deputy Conservator of Forest (DCF) Kolar District, State of Karnataka
- The Director Department of Mines & Geology or a Senior Officer deputed from that office.
- A Senior officer from Ministry of Environment Forest and Climate Change, (MoEF & CC), Regional office, Bangalore
- A Senior officer from Karnataka State Environment Impact Assessment Authority (SEIAA).
- A Senior officer Karnataka Pollution Control board (KSPCB)

To inspect the area and submit a factual report of Sy. No. 199 of Devarasamudra and Sy. No. 64 of Yalagondanahalli Village

4. The Joint committee constituted by this Hon'ble Tribunal and the Senior Geologist, Department of Mines and Geology, Kolar along with Geologists carried out spot inspection of Sy. No. 199 of Devarasamudra and Sy. No. 64 of Yalagondanahalli Village on 24.08.2023 from 10:30 A.M to 5:00 P.M. A Separate compliance report will be filed in so far as the directions contained at para 10 delienating deemed forest is concerned.

A. The Joint Committee first inspected leased area of QL. No. 1034 granted in favour of Sri R. Prabhakar, the lease details are as follows

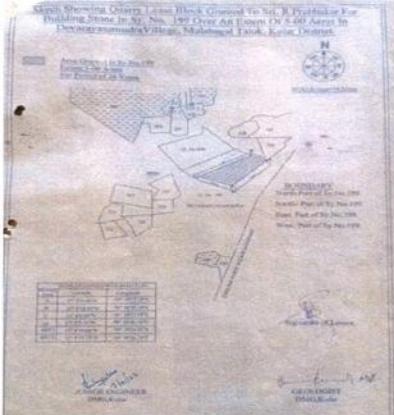
Sl. No.	Name and QL No	Extent in Acres	Period	Date of Execution	E.C
1	R. Prabhakar QL.1034	5.00	20 years	14.01.2022	SEIAA 454 MIN 2019 DATED 21.08.2019

The Joint committee inspected the quarry lease area and noticed the following at the time of inspection.

1. The quarry lease granted in favour of Sri R. Prabhakar is not challenged before this Hon'ble Tribunal. Since the quarry lease falls within Sy. No. 199 of Devarayasamudra village. The Joint Team carried out the spot inspection of the quarry lease area to ascertain the compliance of the order passed by this Hon'ble Tribunal.
2. At the time of inspection, it was noticed that quarrying operation and transportation were completely stopped. The approach road formed to the quarry site was blocked by digging trench across the road. Senior Geologist Department of Mines and Geology Kolar issued a notice to the lease holder in compliance of directions of this Hon'ble Tribunal and quarrying operations were completely stopped. It was informed to the committee that every day the area was inspected by the Geologists alongwith the officers of Mineral

Protection Force to ensure no quarrying activities were carried by the lease holder.

3. The quarry lease sketch and the G.P.S. readings of the lease are as follows:

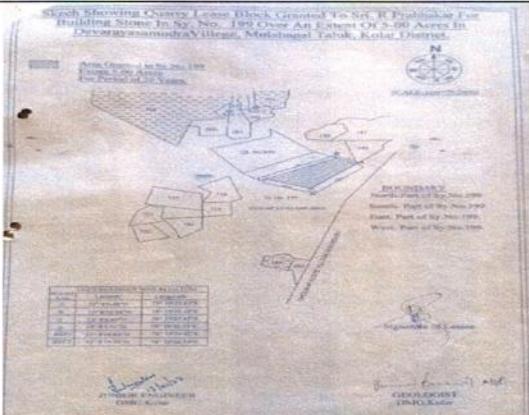
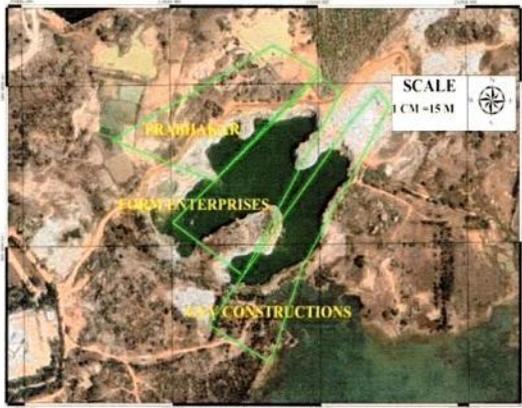
PHOTO:Lease Sketch	Boundary Pillars sketch	DGPS Co-ordinates		
		Boun dary Points	Latitude	Latitude
		A	13°8' 9.48" N	78°19' 37.17' E
		B	13°8' 10.53" N	78°19' 35.10' E
		C	13°8' 6.69" N	78°19' 27.97' E
		D	13°8' 5.01" N	78°19' 32.51' E

4. The quarry lease granted over an extent of 5.00acres. The extent of quarry pit measures about 1.00 acres. photographs of the quarry lease and duringspot inspection it was found that a buffer zone of 7.5mts was maintained in three sides of quarry lease,i.e Boundary pillar B to C in the west, A to B in the north, C to D in the south. The easternboundary of quarry lease runs from point A towards D falls towards expired quarry lease No. 580 granted in favour of M/s. Form Stone Pvt Ltd over an extent of 5.26acres for a period of which came to be expired on 06.07.2009.

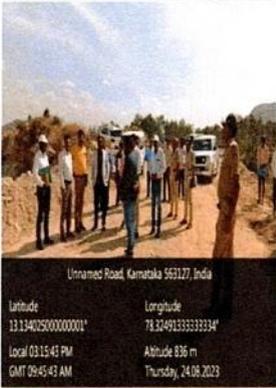
5. Safety measures such as display of safety boards all along the quarry area were erected. Barbed wire fencing around the quarry pit is maintained.

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6. No Public structure, water body and wild animals were found within a radial distance of 200mts from quarry area.
7. The quarry can be approached with mud road of 4mts width.

QUARRY LEASE SKETCH	Combined sketch of lease & expired block
	

**Photographs Taken at the time of Joint inspection**

 <p>Unnamed Road, Karnataka 563127, India          Latitude: 13.134025000000001°          Longitude: 78.324913333333334°          Local: 03:13:43 PM          GMT: 09:45:43 AM          Altitude: 836 m          Thursday, 24.08.2023</p>			
Joint Inspection Team	Name Board Showing lease Details	Approached Road	Safety Measures Display Board
			
Lease fit	Approached Road	Buffer Zone	Plantation of lease

The Photographs showing- lease sketch, combined sketch, boundary pillars, Lease detail board, Buffer zone are annexed to the report.

*lokesh*

(B.) The Joint Committee carried out inspection of leased area of QL. No.922 granted in favour of Sri.S.Kumar.

The lease details are as follows:

Sl. No.	Name and QL No	Extent in Acres	Period	Date of Execution	E.C
1	S.Kumar QL.922	4.00	20 years	31.01.2020	SEIAA 446 MIN 2019 DATED 19.08.2019

The Joint Committee inspected the quarry lease area and noticed the following at the time of inspection

1. At the time inspection, the quarrying operations and transportation were completely stopped. The approach road to the quarry site was blocked by digging a trench across the road. Senior Geologist Department of Mines and Geology, Kolar issued notice to the lease holder in compliance of directions of this Hon'ble Tribunal and quarrying operations were completely stopped. It was informed to the committee that every day the area was inspected by the Geologists along with the Mineral Protection Force to ensure no quarrying activity is carried out by the lease holder.

2. The quarry lease sketch and the D.G.P.S. readings of the lease are as follows:

PHOTO:Lease Sketch	Boundary Pillars sketch	DGPS Co-ordinates		
		Boundary Points	Latitude	Longitude
		A	13°07' 39.14" N	78°19' 15.07' E
		A1	13°07' 37.53" N	78°19' 14.95' E
		B	13°07' 35.16" N	78°19' 17.80' E
		C	13°07' 35.34" N	78°19' 19.06' E
		D	13°07' 39.15" N	78°19' 19.11' E
		E	13°07' 41.25" N	78°19' 14.81' E
		F	13°07' 40.10" N	78°19' 14.23' E

3. The quarry lease granted over an extent of 4.00 acres. The extent of quarry pit measures about 3.0 acres. Photographs of the quarry lease and during spot inspection it was observed that a buffer zone of 7.5mts was maintained in all sides of quarry lease.

4. Safety measures such as display of safety boards all along the quarry area were found. Barbed wire fencing around the quarry pit is maintained.

5. No Public structure, water body and wild animals were found within a radial distance of 200mts from quarry area.

6. The quarry can be approached with mud road of 3 mts width.

7. The report filed by MoEF& CC before this Hon'ble Tribunal states that the lease holder is directly pumping out water from the mine pit to the adjacent waterbody(Kere) was

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inspected. At the time of inspection, representative of the lease holder is present and states that the lease holder had constructed a tank in his own land which is at a distance of 120 meters from the quarry lease. The water stored in the quarry pit during rainy season is pumped to the tank and the same is utilized for sprinkling of water for dust suppression during vehicle movement, plantation and rain water harvesting/ rain water recharge purpose to improve the ground water level. The Joint Committee directed to the officers of the Karnataka State Pollution Control Board (K.S.P.C.B) to submit chemical analysis of water samples of the water storage tank and Cholanakuntetank. The chemical analysis report submitted by K.S.P.C.B is as follows:

**CHEMICAL ANALYSIS REPORT OF WATER STORAGE TANK**

Sl No.	Parameters	Second Revision IS 10500			
		Unit Max	Required	Permissible	Results Observed
1	Total Dissolved Solids	Mg/L	-	-	318
2	pH Value	Value	6-8.5		7.7
3	Total Hardness as CaCO <sub>3</sub>	Mg/L	-	-	40
4	Fluoride as F	Mg/L	-	-	0.12
5	Sulphate	Mg/L	-	-	26

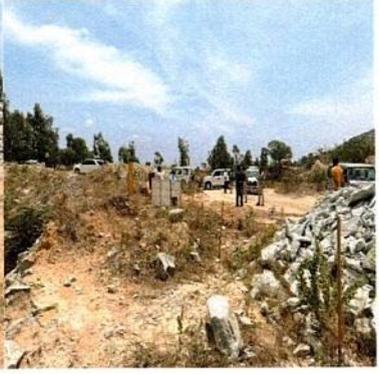
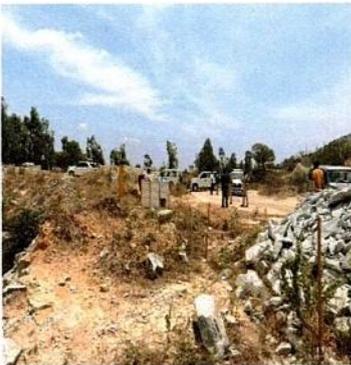
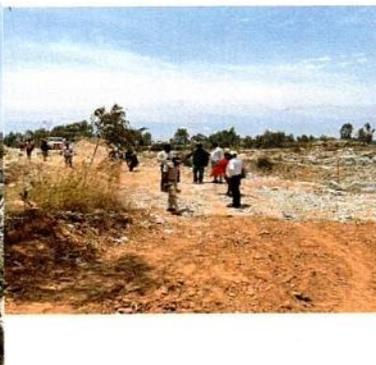
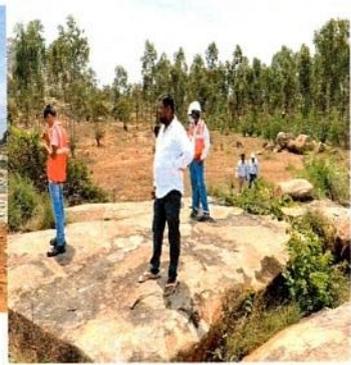
Remarks: Tested Parameter values are within the limits specified above.

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**CHEMICAL ANALYSIS REPORT OF CHOLANAKUNTE LAKE**

Sl No.	Parameters	Second Revision IS 10500			
		Unit Max	Required	Permissible	Results Observed
1	Total Dissolved Solids	Mg/L	-	-	166
2	pH Value	Value	6.0 - 8.5		6.9
3	Total Hardness as CaCO <sub>3</sub>	Mg/L	-	-	32
4	Fluoride as F	Mg/L	-	-	0.19
5	Sulphate	Mg/L	-	-	10

A Copy of the Chemical analysis report is produced as **ANNEXURE -R1 and R2.**

Photographs Taken at the time of Joint inspection		
		
Display Board of Lease details	Boundary Pillar	Approach Road
		
Buffer Zone	Buffer Zone	Plantations

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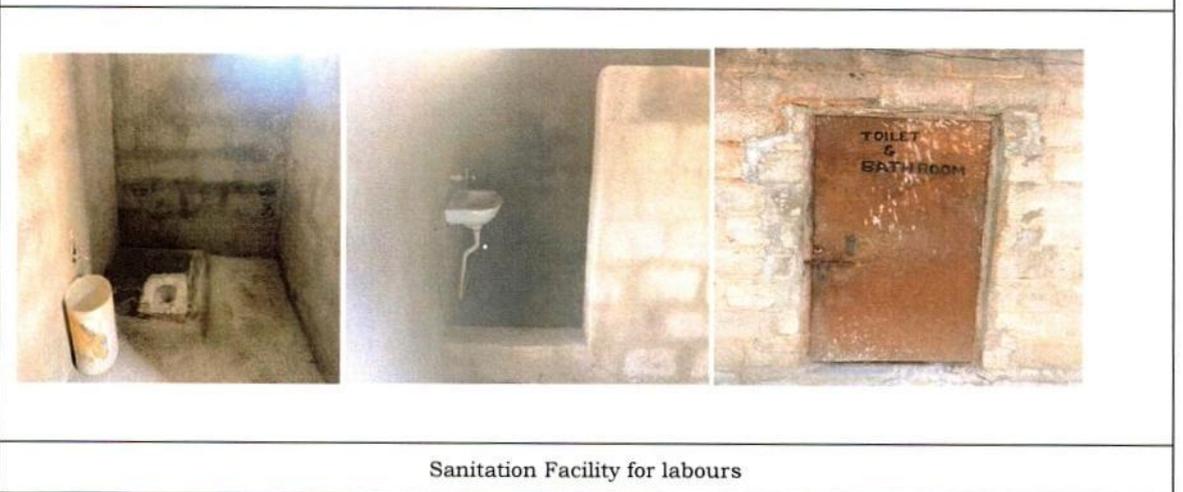
Fencing of the quarry pit

Display of Safety Board

Trench to avoid access to the quarry site



Water Tank constructed for storage of rain water



Sanitation Facility for labours

8. The Photographs showing- boundary pillars, Lease detail display, Buffer zone and Safety boards, Tank, rainwater harvesting, plantation, are annexed to the report.

(C). The Joint Committee carried out inspection of leased area of QL. No.873 granted in favour of M/s. G.V.V. Constructions.

The lease details are as follows:

Sl. No.	Name and QL No	Extent in Acres	Period	Date of Execution	E.C.
1	M/s.G.V.V. Constructions QL.873	5.00	20 years	17.09.2008	SEIAA 259 MIN 2019 DATED 18.07.2019

1. At the time inspection the quarrying operations and transportation were completely stopped. The approach road to the quarry site was blocked by digging a trench across the road. Senior Geologist Department of Mines and Geology, Kolar issued a notice to the lease holder in compliance of directions of this Hon'ble Tribunal and quarrying operations were completely stopped. It was informed to the committee that every day the area was inspected by the Geologists along with the Mineral Protection Force to ensure no quarrying activity is carried by the lease holder.

2. The quarry lease sketch and the G.P.S. readings of the lease as follows:

PHOTO:Lease Sketch	Boundary Pillars sketch	DGPS Co-ordinates		
		Boundary Points	Latitude	Longitude
		A	13°7' 54.68" N	78°19' 35.116' E
		B	13°7' 56.20" N	78°19' 32.344' E

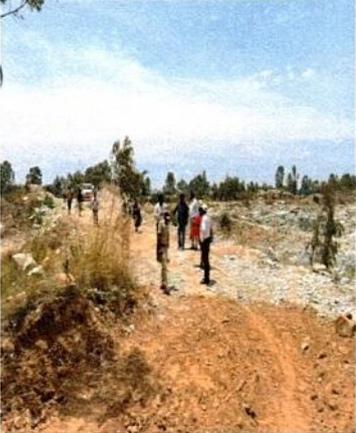
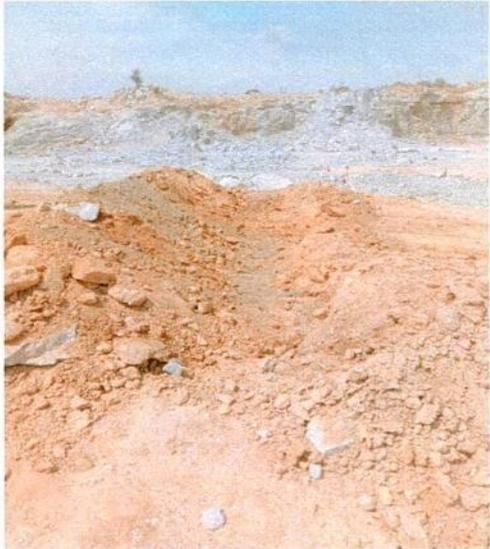
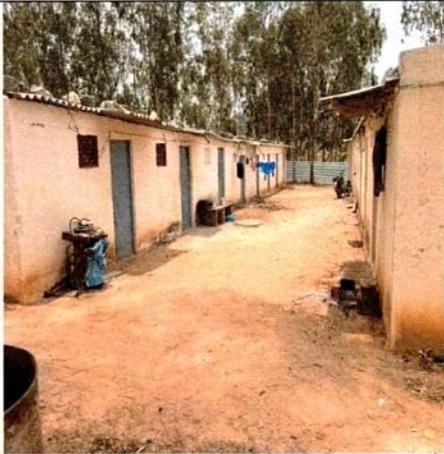
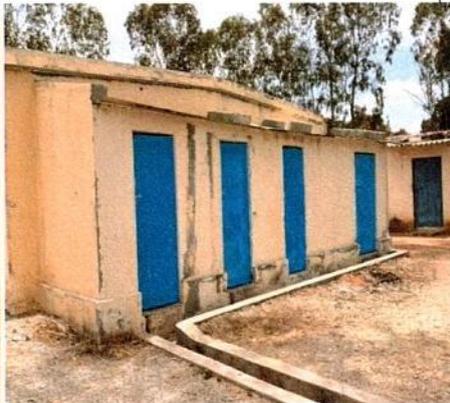
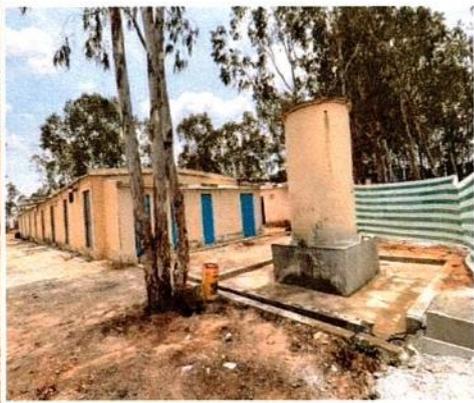
	C	13°8' 43.36" N	78°19' 38.662' E
	D	13°8' 56.76" N	78°19' 39.248' E
	E	13°8' 5.01" N	78°19' 40.436' E
	F	13°8' 58.55" N	78°19' 36.584' E

3. The quarry lease granted over an extent of 4.00 acres and extent of quarry pit measures about 1.10 acres. Photographs of the quarry lease and in the spot inspection observed that a buffer zone of 7.5mts was maintained in all sides of quarry lease.
4. Safety measures such as display of safety boards all along the quarry area were found. Barbed wire fencing around the quarry pit is maintained.
5. No Public structure, water body wild animals were found within a radial distance of 200mts from quarry area.
6. The quarry site is approached with mud road of 4mts width.

Photographs Taken at the time of Joint inspection

		
<p>Display Board of Lease details</p>	<p>Boundary Pillar</p>	<p>Approach Road</p>

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Buffer Zone	Plantations	Plantations
		
Fencing of the quarry lease boundary	Display of Safety Board	Trench to avoid access to the quarry site
		
labours Quarters and Sanitation Facility for labours		

7. The Photographs showing- boundary pillars, Lease detail display, Buffer zone and Safety boards, Tank, plantations are annexed to the report.

(D.) After inspection of 03 quarry leases, the Joint Committee carried out inspection of leased area of QL. No.928 granted in favour of T.V.Srinivas.

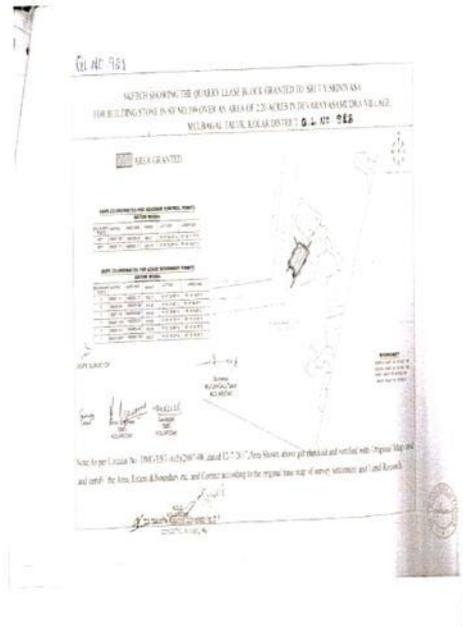
The lease details are as follows:

Sl. No.	Name and QL No	Extent in Acres	Period	Date of Grant	E.C.
1	T.V.Srinivas	2.20	20 years	12.04.2010	SEIAA 447 MIN 2019 DATED 19.08.2019

The Joint Committee inspected the quarry lease area and noticed the following at the time of inspection

1. At the time inspection the quarrying operations and transportation were completely stopped. The approach road to the quarry site was blocked by digging a trench across the road. Senior Geologist Department of Mines and Geology, Kolar issued notice to the lease holder in compliance of directions of this Hon'ble Tribunal and quarrying operations were completely stopped. It was informed to the committee that every day the area was inspected by the Geologists along with the Mineral Protection Force to ensure no quarrying activity is carried by the lease holder.

2. The quarry lease sketch and the G.P.S. readings of the lease as follows:

PHOTO: Lease Sketch	Boundary Pillars photos	DGPS Co-ordinates		
		Boundary Points	Latitude	Longitude
		A	13°07'33.98" N	78°19'10.61' E
		B	13°07' 31.62" N	78°19'08.34' E
		C	13°07' 30.68" N	78°19'06.60' E
		D	13°07' 31.74" N	78°19'07.32' E
		E	13°07' 32.60" N	78°19'05.78' E
		F	13°07' 35.23" N	78°19'08.34' E

3. Extent of quarry lease is 2.20 acres. Quarry pit measures about 1.10 acres. A buffer zone of 7.5mts was maintained in four sides of quarry leased area.

4. Safety measures such as display of safety boards all along the quarry area were found. Barbed fencing around the quarry pit is maintained.

5. No Public structure, water body (Tanks) and wild animals were found with in a radial distance of 200mts from quarry area.

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6. The quarry can be approached with mud road of 4mts width.

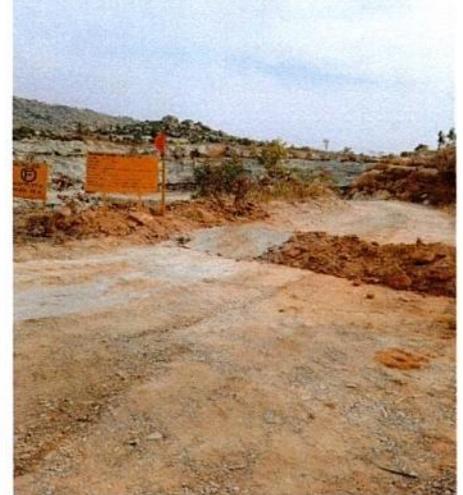
Photographs Taken at the time of Joint inspection



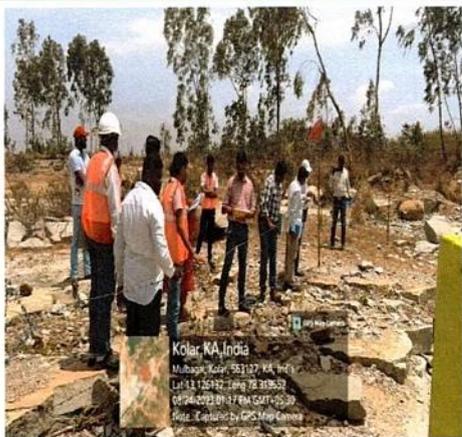
Display Board of Lease details



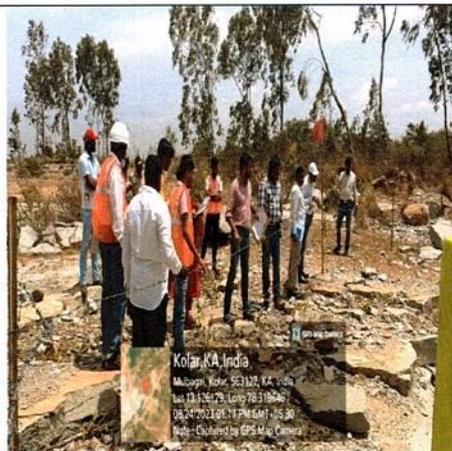
Boundary Pillar



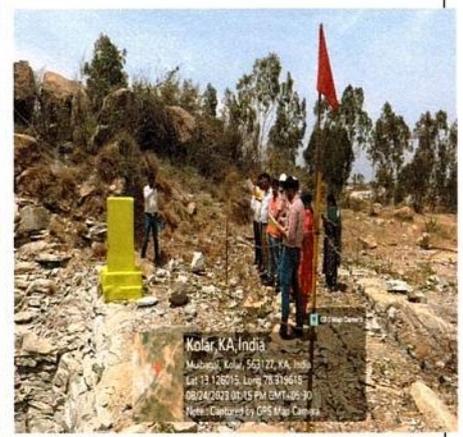
Approach Road



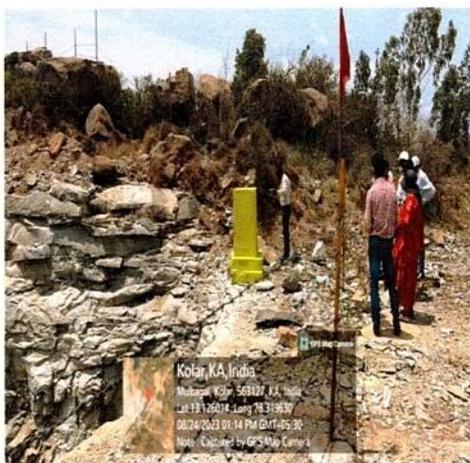
Buffer Zone



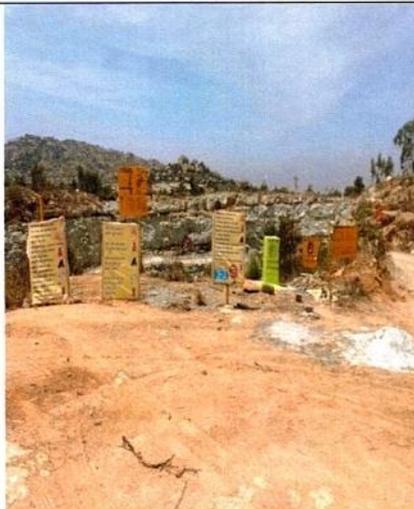
Plantations



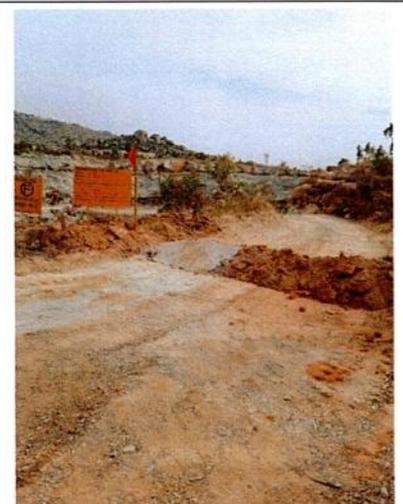
Plantations



Fencing of the quarry pit



Display of Safety Board



Trench to avoid access to the quarry site

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7. The Photographs showing- Trench, boundary pillars, Lease detail display, Buffer zone and Safety boards, Tank, rainwater harvesting are annexed to the report.

**(E.) 03 Nos of quarry leases granted in sy.no.199 of Devarayasamudranamely,**

1. Shriram.K, QL No. 1024 granted for period of 20 years from 19-03-2020.
2. M/s. P.M.Granites- Q.L.No.1017 granted for a period of 20years from 29.08.2016.
3. M/s.P.M.J. Constructions Exports Pvt Ltd- Q.L.No.1018 granted for a period of 20years from 29.08.2016

had not yet commenced quarrying operations from the date of grant of quarry lease.

1. After inspection of quarry leases, the Joint Committee inspected the Crusher areas in Sy No. 199 of Devarayasamudra Village, Mulabagilu Taluk, Kolar District.

Sl No.	Name	Sy No. & Extent in Acres	Land Type	Form-C No. & Date of grant	Validity
1	GVV Stone Crusher	758 2.00	Patta Land (NA Converted)	89/2018-19 10.01.2019	09.01.2024
2	Millennium Crusher	792 1.14	Patta Land (NA Converted)	03/2018-19 10.05.2019	31.03.2024

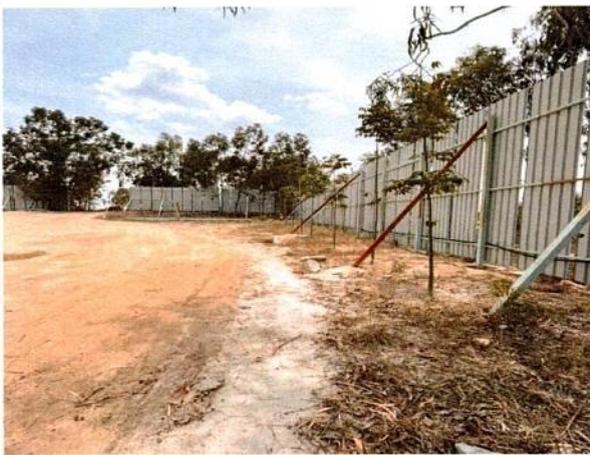
1. At the time inspection the Crushing operations and transportation were completely stopped. Senior

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Geologist Department of Mines and Geology, Kolar issued notice to the lease holder in compliance of directions of this Hon'ble Tribunal and Crushing operations were completely stopped. It was informed to the committee that every day the area was inspected by the Geologists along with the Mineral Protection Force to ensure that no Crushing activity is carried by the licence holder.

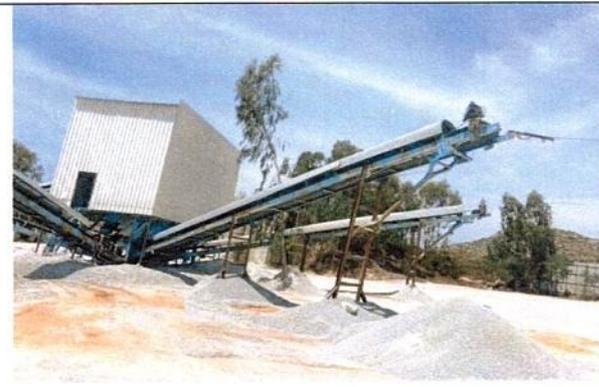
2. Extent of Crusher Licences is about 2.00 acres and 1.14 acres respectively.
3. Safety measures such as zinc sheet wall covering all along the crusher area were found.
4. The crusher can be approached with mud road of 4mts width.

Photographs Taken at the time of Crusher Joint inspection of GVV Stone crusher



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Photographs Taken at the time of Crusher Joint inspection of  
Millenium Stone crusher



5. The Photographs of the crusher units are annexed to the report.

(G). After spot inspection of quarry lease and stone crushers sanctioned in Devarayasamudra Village, The Joint Committee carried out inspection of the Deemed Forest in Sy. No. 199 of DevarayaSamudra. **A separate report will be filed for the delineating the Deemed Forest area.**

(H & I.) After spot inspection of quarry leases and stone crushers granted in Devarayasamudra Village, The Joint Committee carried out inspection of leased area of QL. No.863 and 864 granted in favour of M/s. Balaji Granites

and M/s.SVS Associates granted in Sy No. 64 of Yalagondanahalli Village.

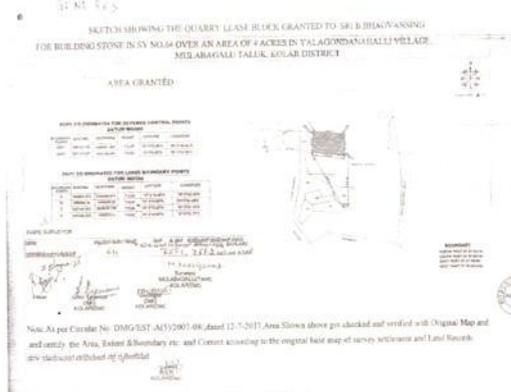
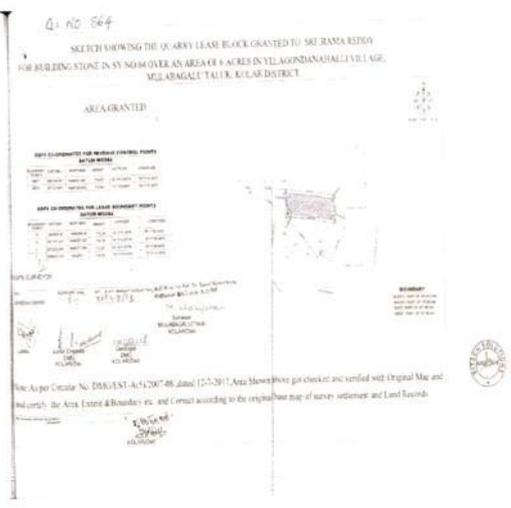
The lease details are as follows:

<b><u>Sl. No</u></b>	<b><u>Name</u></b>	<b><u>Extent</u></b>	<b><u>Period</u></b>	<b><u>E.C</u></b>
1.	M/s. Balaji Granites	4.00	10 Years from 23.08.2008	SEIAA 445 MIN 2019 DATED 19.08.2019
2.	M/s SVS Associates	6.00	30 Years from 27.08.2008	SEIAA 441 MIN 2019 DATED 03.09.2020

The Joint Committee inspected the quarry lease area and noticed the following at the time of inspection

1. At the time of inspection the quarrying operations and transportation were completely stopped. The approach road to the quarry site was blocked by digging a trench across the road. Senior Geologist Department of Mines and Geology, Kolar District issued notice to the lease holder in compliance of directions of this Hon'ble Tribunal and quarrying operations were completely stopped. It was informed to the committee that every day the area was inspected by the Geologists along with the Mineral Protection Force to ensure that no quarrying activity was carried by the lease holder.

2. The quarry lease sketches and the D.G.P.S. readings of the leases as follows:

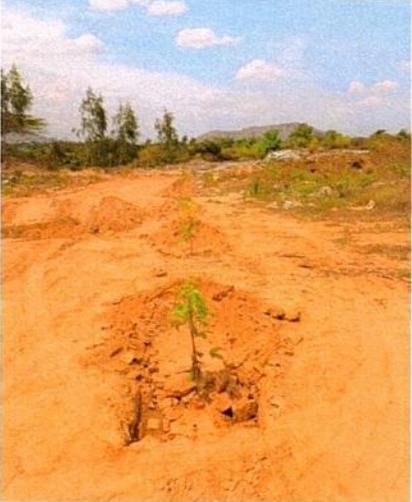
PHOTO:Lease Sketch	DGPS Co-ordinates		
 <p>SKETCH SHOWING THE QUARRY LEASE BLOCK GRANTED TO SRI. B. BHUVANASINGH FOR BUILDING STONE IN SY NO.64 OVER AN AREA OF 7 ACRES IN VELAGONDANAHALLI VILLAGE, MELABAGAL TALUK, KOLAR DISTRICT.</p> <p>AREA GRANTED:</p> <p>BOUNDARY POINTS:</p> <p>Point A: 13°5'15.7421" N, 78°17'52.6894" E</p> <p>Point B: 13°5'18.7527" N, 78°17'52.7356" E</p> <p>Point C: 13°5'18.6297" N, 78°17'58.5743" E</p> <p>Point D: 13°5'15.7025" N, 78°17'58.6244" E</p>	Boundary Points	Latitude	Longitude
	A	13°5'15.7421" N	78°17'52.6894" E
	B	13°5'18.7527" N	78°17'52.7356" E
	C	13°5'18.6297" N	78°17'58.5743" E
D	13°5'15.7025" N	78°17'58.6244" E	
 <p>SKETCH SHOWING THE QUARRY LEASE BLOCK GRANTED TO SRI RAMA REDDY FOR BUILDING STONE IN SY NO.64 OVER AN AREA OF 6 ACRES IN VELAGONDANAHALLI VILLAGE, MELABAGAL TALUK, KOLAR DISTRICT.</p> <p>AREA GRANTED:</p> <p>BOUNDARY POINTS:</p> <p>Point A: 13°5'15.7401" N, 78°17'51.2419" E</p> <p>Point B: 13°5'15.6775" N, 78°17'59.7991" E</p> <p>Point C: 13°5'12.5494" N, 78°18'00.3642" E</p> <p>Point D: 13°5'12.7419" N, 78°17'51.8068" E</p>	Boundary Points	Latitude	Longitude
	A	13°5'15.7401" N	78°17'51.2419" E
	B	13°5'15.6775" N	78°17'59.7991" E
	C	13°5'12.5494" N	78°18'00.3642" E
D	13°5'12.7419" N	78°17'51.8068" E	

3. The quarry leases granted in favour of M/s Balaji Granites is 4.00 acres and M/s SVS Associates is 6.00 acres. Both the quarries working in **Common Boundary Working Arrangement (C.B.W.A.)**. The extent of quarry pit measures about 4.00 acres. Photographs of the quarry lease and during spot inspection, it was observed that a buffer zone of 7.5mts was maintained in all sides of quarry leases except common boundary.

*Handwritten signature*

4. Safety measures such as Display of safety boards all along the quarry area were found. Barbed wire fencing around the quarry pit is maintained.
5. No Public structure, water body and wild animals were found with in a radial distance of 200mts from quarry area.
6. The quarry can be approached with mud road of 4mts width and the dust suppression controlled by sprinkling the water every day.

Photographs Taken at the time of Joint inspection

	 <p>Unnamed Road, Karnataka 563127, India</p> <p>Latitude 13.086141666666666° Longitude 78.30031333333334° Local 04:49:29 PM Altitude 800 m GMT 11:19:29 AM Thursday, 24.08.2023</p>	 <p>Unnamed Road, Karnataka 563127, India</p> <p>Latitude 13.086703333333332° Longitude 78.29905000000001° Local 04:22:45 PM Altitude 800 m GMT 10:52:45 AM Thursday, 24.08.2023</p>
Plantations	Quarry pit	Approach Road



7.The Photographs showing- boundary pillars, common boundary, Lease detail display, Buffer zone and Safety boards, Tank, rainwater harvesting, plantations are annexed to the report.

(J.) After spot inspection of quarry leases granted in Yalagondanahalli Village, The Joint Committee carried out inspection of Stone crusher Licenses granted in

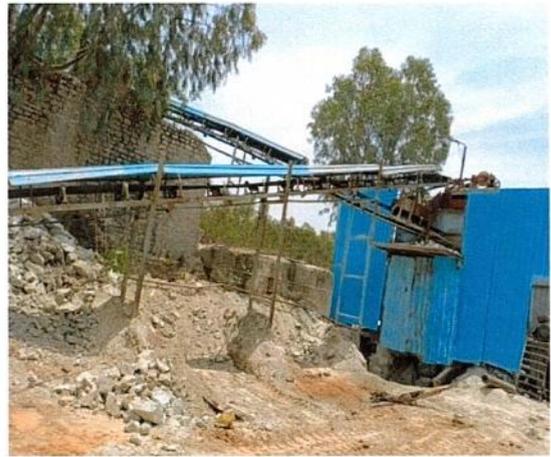
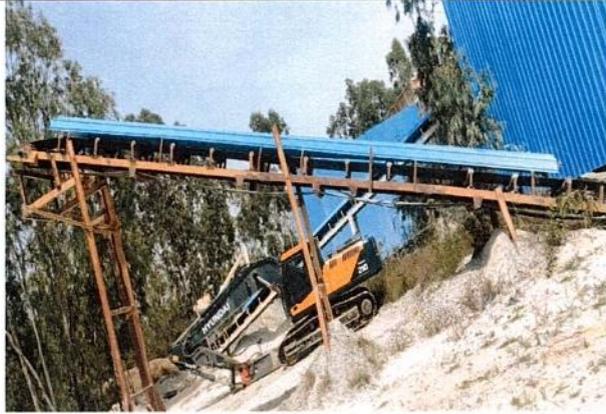
Sl No	Name	Sy No.	Type of land	Licenses No & Date	Validity
1	Balaji	69	Patta Land (NA Converted)	84/2018-19 26.12.2018	25.12.2023
2	SVS & Associates	69	Patta Land (NA Converted)	85/2018-19	13.11.2023

Yalagondanahalli village. The lease details are as follows:

1. At the time of inspection the Crushing operations and transportation were completely stopped. Senior Geologist Department of Mines and Geology, Kolar issued notice to the lease holder in compliance of directions of this Hon'ble Tribunal and crushing operations were completely stopped. It was informed to the committee that every day the area was inspected by the Geologists along with the Mineral Protection Force to ensure that no crushing activity is carried by the licence.
2. Extent of Crusher Licences is about 2.00 acres and 1.14 acres respectively.
3. Safety measures such as zinc sheet wall covering all along the crusher area were found.

- The crusher can be approached with mud road of 4mts width and the dust suppression controlled by sprinkling the water every day.

Photographs Taken at the time of Crusher Joint inspection of SVS & Associates Stone crusher



Photographs Taken at the time of Crusher Joint inspection of  
Balaji Stone crusher



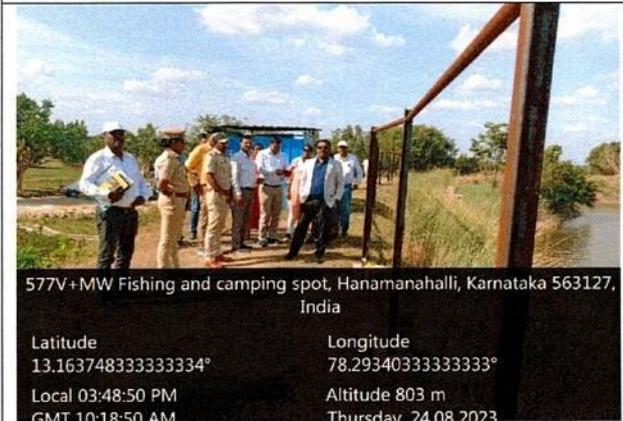
(K.) The Joint Committee further inspected the Kolar Leaf Nosed Bat Conservation Reserve situated in Hanumanahalli Betta. The Range Forest Officer, Mulabagilu Range, Kolar Division states that Kolar Leaf Nosed Bat Conservation Reserve situated in Hanumanahalli Betta is declared as Conservation Reserve on 07.06.2019 in notification No. FEE 13 FWL 2019. The area conservation reserve is as under.

**SCHEDULE-I**

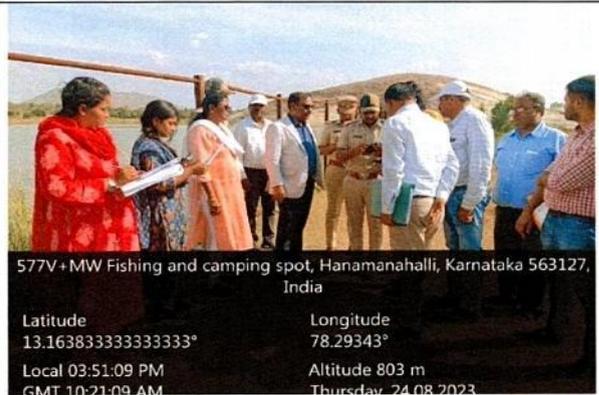
Name of the District	:	Kolar
Taluku	:	: Mulabagal
Area	:	: 223 Acres or 90.25 Ha. (Excluding the enclosures, Revenue villages, Patta lands, Revenue lands on the date of publication of this notification)

District	Taluk	Hobli	Village	Sy No.	Extent		Status
					(A-g)	(Ha.)	
Kolar	Mulabagilu	Dugga sandra	Hanumana halli	103	92A-34g	37.58	BandeKharab
				107	J2A-23g	5.43	BanakunteKharab
				101	17A-08g	6.34	KereKharab
			Betagera halli				

## Photographs Taken at the time of Joint inspection of Kolar Leaf Nosed Bat Conservation Reserveat Hanumanahalli



577V+MW Fishing and camping spot, Hanamanahalli, Karnataka 563127, India  
Latitude 13.163748333333333° Longitude 78.29340333333333°  
Local 03:48:50 PM Altitude 803 m  
GMT 10:18:50 AM Thursday, 24.08.2023



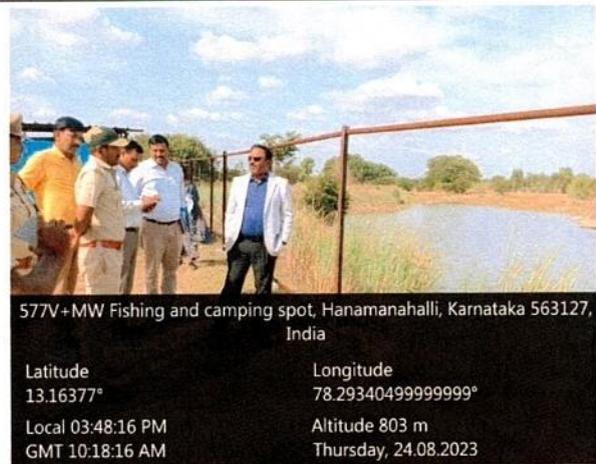
577V+MW Fishing and camping spot, Hanamanahalli, Karnataka 563127, India  
Latitude 13.163833333333333° Longitude 78.29343°  
Local 03:51:09 PM Altitude 803 m  
GMT 10:21:09 AM Thursday, 24.08.2023



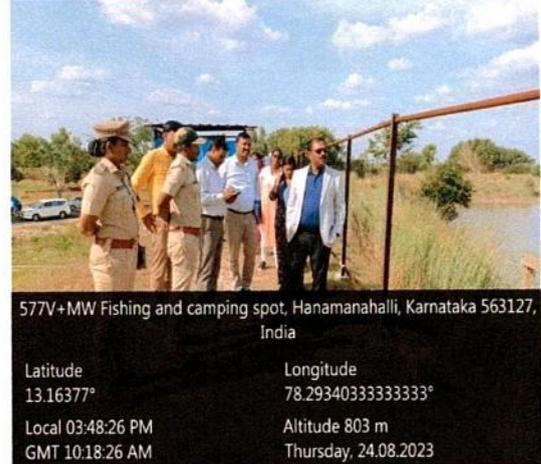
577V+MW Fishing and camping spot, Hanamanahalli, Karnataka 563127, India  
Latitude 13.163833333333333° Longitude 78.29343°  
Local 03:51:09 PM Altitude 803 m  
GMT 10:21:09 AM Thursday, 24.08.2023



577V+MW Fishing and camping spot, Hanamanahalli, Karnataka 563127, India  
Latitude 13.163778333333335° Longitude 78.29340833333335°  
Local 03:49:52 PM Altitude 803 m  
GMT 10:19:52 AM Thursday, 24.08.2023



577V+MW Fishing and camping spot, Hanamanahalli, Karnataka 563127, India  
Latitude 13.16377° Longitude 78.29340499999999°  
Local 03:48:16 PM Altitude 803 m  
GMT 10:18:16 AM Thursday, 24.08.2023



577V+MW Fishing and camping spot, Hanamanahalli, Karnataka 563127, India  
Latitude 13.16377° Longitude 78.29340333333333°  
Local 03:48:26 PM Altitude 803 m  
GMT 10:18:26 AM Thursday, 24.08.2023

### Findings of the Joint Committee.

1. At the time of Joint inspection the Quarrying/ Crushing activities in Devarayasamudra and Yalagondanahalli operations and transportation were completely stopped.

*lokesh*

Senior Geologist Department of Mines and Geology, Kolar issued notice to the lease holder in compliance of directions of this Hon'ble Tribunal and quarrying and crushing operations were completely stopped. The Deputy Commissioner and Chairman, District Task Force Committee, Kolar District directed the Senior Geologist and Geologists, Kolar District to carry out day today inspection and ensure no quarrying and crushing activity in Devarayasamudra and Yalagondanahalli villages in violation of the order of this Hon'ble Tribunal.

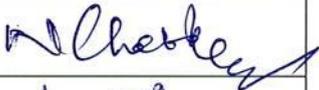
2. During inspection it was observed that few of the quarry lease holders have erected boundary pillars, implemented safety measures such as barbed wire fencing around quarry pit and display board etc.
3. The quarry leases/stone crusher licenses granted in Yalagondanahalli villages falls outside the boundary of Kolar Leaf Nosed Bat Conservation Reserve.
4. The Joint Committee during the inspection observed Black Bucks at an eye sight distance near the quarry lease in Devarayasamudra village.
5. During the inspection, as the quarrying operations and transportation were completely stopped, Compliance to EC most of the EC conditions could not be verified and it was observed that none of the quarry owners has submitted six monthly compliance report to MoEF&CC and SEIAA. None of the quarry leases had displayed copy of EC at the project

site area. Officials from Department of Mines & Geology confirmed about the existence of buffer 7.5mtrs around the quarry leases and also informed that none of the quarry had followed approved quarry plan in regard to benches as per approved plan. Compliance to EC Conditions is submitted by SEIAA and enclosed as annexure 3.

6. It was informed by the officers of the Forest Department that the extent of Deemed Forest mentioned in the Notification apaji /185/FAF/2011dated: 05-05-2022 varies with field possession. **Hence a survey including Revenue and Forest Department is necessary.** The Joint Committee inspected the deemed forest boundary and Kolar Leaf Nosed Bat Conservation Reserve situated at Hanumanahalli. **The Joint Committee directed the forest and revenue department to carry out D.G.P.S survey to delineate the deemed forest boundary and submit a report. A separate compliance report will be filed along with the delineation of the deemed forest through D.G.P.S survey in compliance with the directions contained para 10.**

The Report of the Joint Committee is submitted to Hon'ble NGT (SZ) for further appropriate directions/orders in this matter.

Sl. No.	Department	Name (Sriyuths)	Designation	Signature
1.	Revenue Department	Sri Akram Pasha IAS	Deputy Commissioner	
2.		Rekha	Tahasildhar, Mulbagal	

3.	Department of Mines & Geology	Dr Lakshamma	Joint Director, South Zone, Mysore	
4.		D S Rajesh	Senior Geologist, Kolar	
5.		K M Nanjundaswamy	Senior Geologist Office of the Joint Director, Mysore	
6.		N.Chokkareddy	Geologist Kolar	
7.		Ruksar Sultana	Junior Engineer Kolar	
8.	SEIAA State Environment Impact Assessment Authority	Kiran Kumar.B.S.	Scientific Officer	
9.		Suhas.H.S.	Scientific Officer	
10.	Forest Department	Jyothi.S.C.	Range Forest officer (RFO) Mulbagal Range Division	
11.		Bharath Reddy	Deputy Range Forest officer (DRFO) Mulbagal Range Division	
12.	Karnataka State Pollution Control Board (KSPCB)	Shivappa Naik	Senior Environmental Officer, Bangalore East Division	
13.		Dr. K. Raju	Environmental Officer, KSPCB, Kolar	

**Regional Office :**

**Karnataka State Pollution Control Board**  
**Parisara Bhavan, Plot No.14B,**  
KIADB Indl. Area, Bethamangala Road,  
Tamaka, KOLAR - 563 101.  
Tele Fax : 08152-243199  
e-mail : kolar@kspcb.gov.in

-34-  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ  
ಪರಿಸರ ಭವನ, ಪ್ಲಾಟ್ ನಂ. 14ಬಿ,  
ಕೆಐಎಡಿಬಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,  
ಬೇತಮಂಗಲ ರಸ್ತೆ,  
ಟಮಕ, ಕೋಲಾರ - 563 101.

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No : PCB/RO-KLR/NGT/2023-24/ 930

Date : 14 SEP 2023

To,

The Hon'ble Deputy Commissioner,  
Deputy Commissioner Office,  
Kolar District.  
Kolar.

TO NGT file &  
add the report

fb.

15/9/23

Sir,

Sub : Submission of information in respect Hon'ble National Green Tribunal, South zone, Chennai-OA No.85 of 2021 Order Dated: 25.07.2023 filed by Parisara Hitha Rakshana Samithi - Reg.

Ref : 1) Hon'ble National Green Tribunal, South zone, Chennai OA No.85 of 2021 of Order Dated: 25.07.2023 & 04.09.2023.

2) Hon'ble Deputy Commissioner, Kolar office letter No. MIN/C.R/NGT/2023-24/1973 Dated: 05.09.2023

\*\*\*

With reference to the above subject, as per directions of Hon'ble National Green Tribunal, South zone, Chennai OA No.85 of 2021 Order Dated: 25.07.2023 filed by Parisara Hitha Rakshana Samithi, the committee members joint inspection was held on 24.08.2023 at quarry and Stone crushers located Devaraya Samudra and Yalagondahalli Village, Mulabagal Taluk, Kolar District.

As per discussion held with committee members and also directions of Hon'ble Deputy Commissioner, Kolar vide letter No.1973 Dated: 05.09.2023, the samples of water collected for analysis from the following:

1. Pond near Millennium Crusher.
2. Cholamgunte Lake.



The samples collected on 05.09.2023 and same was handed over to the KSPCB Central Laboratory for analysis. The analysis reports of the water samples of Pond near Millennium Crusher reveals that as per CPCB standards under Class-D classification – “D” to prescribed standards with respect to Biochemical Oxygen Demand @27<sup>0</sup>C for 3 days as per Primary Water Quality Criteria-CPCB. Designated best use - Propagation of Wild Life, Fisheries and the analysis reports of the water samples of Cholamgunte Lake reveals that as per CPCB standards under Class-D classification – “D” to prescribed standards with respect to Biochemical Oxygen Demand @27<sup>0</sup>C for 3 days and Total Coliform, as per Primary Water Quality Criteria-CPCB. Designated best use - Propagation of Wild Life, Fisheries. The copies of analysis reports are herewith enclosed for your kind reference.

This is for kind information and further necessary action.

Yours faithfully,

Sd/-

ENVIRONMENTAL OFFICER,  
REGIONAL OFFICE, KOLAR.

**Copy to:**

1. Member Secretary, KSPCB, Parisara Bhavana, Bangalore for your kind information.
2. Zonal Senior Environmental Officer, Bangalore- East for your kind information.
3. ✓ Senior Zoologist, Department of Mine and Zeology, Kolar for your kind information & further needful action.



ENVIRONMENTAL OFFICER  
REGIONAL OFFICE, KOLAR.



36

Ph : 080-23238458  
 Email: centralab@kspcb.gov.in  
 Website: kspcb.karnataka.gov.in  
 ಕೆ.ಎ.ಸಿ.ಬಿ.ಸಿ. "ನಿಸರ್ಗ ಭವನ",  
 7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ಚಿಮ್ಮಾiah ರಸ್ತೆ,  
 ಶಿವಾನಗರ, ಬೆಂಗಳೂರು-560079  
 K.S.P.C.B., "Nisarga Bhavana"  
 7<sup>th</sup> D Cross, Thimmaiah Road,  
 Shivanagar, Bengaluru-560079

**KARNATAKA STATE POLLUTION CONTROL BOARD**  
**CENTRAL ENVIRONMENTAL LABORATORY**  
 MoEF RECOGNISED ENVIRONMENTAL LABORATORY  
 ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487  
 ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

**ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date : 13-09-2023

NAME OF THE LAKE :	Cholamgunte Lake, Avani Hobli, Mulabagal Taluk & Kolar District. N:13 <sup>0</sup> 7'23.18009, E:78 <sup>0</sup> 19'31.42409	Page 1 of 2
SAMPLE COLLECTED BY :	Dr. K.Raju, EO RO: Kolar	DATE OF COMMENCEMENT OF TEST : 06-09-2023
DATE OF COLLECTION :	05-09-2023	DATE OF COMPLETION OF TEST : 12-09-2023
DATE OF RECEIPT :	06-09-2023	SAMPLE REPORT NO. : W-1619
PARTICULARS	Lake Water Sample	SAMPLE NO. : W-1619

Sl. No	Parameters	Unit	Water Quality Criteria					Result	Test Method
			A	B	C	D	E		
1	pH	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	6.9	IS 3025 (Part 11): 2022
2	Conductivity	µS/cm	-	-	-	-	2250	240	IS 3025 (Part 14): 2019
3	Total Coliform	MPN /100ml	50	500	5000	-	-	16000	APHA 23rd edition (9221 B): 2017
4	Fecal Coliform	MPN /100ml	-	-	-	-	-	460	APHA 23rd edition (9221 E): 2017
5	Oxygen (Dissolved)	mg/L	6	5	4	4	-	5.6	IS 3025 (Part 38): 2019
7	Biochemical Oxygen Demand @ 27° C for 3 days	mg/L	2	3	3	-	-	5.0	IS 3025 (Part 44): 2019
8	Chemical Oxygen Demand	mg/L	-	-	-	-	-	48	IS 3025 (Part 58): 2017
9	Boron as B	mg/L	-	-	-	-	2	BDL	APHA 23rd edition (4500-B B) : 2017
10	Nitrate Nitrogen as N	mg/L	-	-	-	-	-	1.0	IS 3025 (Part 34): 2019
11	Ammonia as N	mg/L	-	-	-	-	-	0.42	IS 3025 (Part 34): 2019
12	Turbidity	NTU	-	-	-	-	-	2.8	IS 3025 (Part 10): 2017
13	Total Hardness as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	60	IS 3025 (Part 21): 2019
14	Calcium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	32	IS 3025 (Part 40): 2019

P.T.O

15	Magnesium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	28	IS 3025 (Part 46): 2019
16	Chloride as Cl	mg/L	-	-	-	-	-	40	IS 3025 (Part 32): 2019
17	Sodium as Na	mg/L	-	-	-	-	-	19	IS 3025 (Part 45): 2019
18	Potassium as K	mg/L	-	-	-	-	-	5.0	IS 3025 (Part 45): 2019
19	Sulphate as SO <sub>4</sub>	mg/L	-	-	-	-	-	10	IS 3025 (Part 24): 2022
20	P- Alkalinity	mg/L	-	-	-	-	-	BDL	IS 3025(Part 23) : 2019
21	Total Alkalinity as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	57	
22	Bicarbonate ( HCO <sub>3</sub> )	mg/L	-	-	-	-	-	57	
23	Carbonate ( CO <sub>3</sub> )	mg/L	-	-	-	-	-	BDL	
24	Total Dissolved Solids	mg/L	-	-	-	-	-	166	IS 3025 (Part 16): 2017
25	Total Phosphate as P	mg/L	-	-	-	-	-	BDL	IS 3025 (Part 31): 2022
26	Fluoride as F	mg/L	-	-	-	-	-	0.19	IS 3025 (Part 60): 2019

<b>INFERENCE</b>	Class "D"- to prescribed standards with respect to Biochemical Oxygen Demand @ 27° C for 3 days and Total Coliform , as per Primary Water Quality Criteria – CPCB.
	Designated best use - Propagation of Wild Life, Fisheries

- Note: 1. The above results pertain only to the sample tested.  
 2. The report shall not be reproduced without the written approval of the laboratory.  
 3. Samples will be stored for a period of 10 days from the date of issue of report.  
 4. BDL: Below Detection Level in mg/L.  
 Boron as B:0.1;P- Alkalinity:2.0;Carbonate ( CO<sub>3</sub>):2.0;Total Phosphate as P:0.05.

*Radha M.N*  
 Authorized Signatory (Biological)  
 (Radha M.N)  
 Assistant Scientific Officer

*Farhath Jabeen*  
 Authorized Signatory (Chemical)  
 (Farhath Jabeen)  
 Deputy Scientific Officer

-----End of Report-----



TC-5487



38

KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY

MoEF RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487  
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

Ph : 080-23238458  
Email: centrallab@kspcb.gov.in  
Website: kspcb.karnataka.gov.in  
ಕೆ.ಎ.ಪಿ.ಸಿ.ಬಿ. "ನಿಸರ್ಗ ಭವನ",  
7 ನೇ "ಅ" ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ-560079  
K.S.P.C.B., "Nisarga Bhavana"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bengaluru-560079

**ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date : 13-09-2023

NAME OF THE LAKE :	Pond near Millineum Crusher Avani Hobli, Mulabagal Taluk & Kolar District.	Page 1 of 2
SAMPLE COLLECTED BY :	Dr. K.Raju, EO RO: Kolar	DATE OF COMMENCEMENT OF TEST : 06-09-2023
DATE OF COLLECTION :	05-09-2023	DATE OF COMPLETION OF TEST : 12-09-2023
DATE OF RECEIPT :	06-09-2023	SAMPLE REPORT NO. : W-1620
PARTICULARS	Lake Water Sample	SAMPLE NO. : W-1620

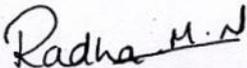
Sl. No	Parameters	Unit	Water Quality Criteria					Result	Test Method
			A	B	C	D	E		
1	pH	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	7.7	IS 3025 (Part 11): 2022
2	Conductivity	µS/cm	-	-	-	-	2250	458	IS 3025 (Part 14): 2019
3	Total Coliform	MPN /100ml	50	500	5000	-	-	3500	APHA 23rd edition (9221 B): 2017
4	Fecal Coliform	MPN /100ml	-	-	-	-	-	260	APHA 23rd edition (9221 E): 2017
5	Oxygen (Dissolved)	mg/L	6	5	4	4	-	5.1	IS 3025 (Part 38): 2019
7	Biochemical Oxygen Demand @ 27° C for 3 days	mg/L	2	3	3	-	-	4.0	IS 3025 (Part 44): 2019
8	Chemical Oxygen Demand	mg/L	-	-	-	-	-	44	IS 3025 (Part 58): 2017
9	Boron as B	mg/L	-	-	-	-	2	BDL	APHA 23rd edition (4500-B B): 2017
10	Nitrate Nitrogen as N	mg/L	-	-	-	-	-	1.76	IS 3025 (Part 34): 2019
11	Ammonia as N	mg/L	-	-	-	-	-	0.37	IS 3025 (Part 34): 2019
12	Turbidity	NTU	-	-	-	-	-	2.1	IS 3025 (Part 10): 2017
13	Total Hardness as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	72	IS 3025 (Part 21): 2019
14	Calcium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	40	IS 3025 (Part 40): 2019

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15	Magnesium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	32	IS 3025 (Part 46): 2019
16	Chloride as Cl	mg/L	-	-	-	-	-	35	IS 3025 (Part 32): 2019
17	Sodium as Na	mg/L	-	-	-	-	-	32	IS 3025 (Part 45): 2019
18	Potassium as K	mg/L	-	-	-	-	-	3.0	IS 3025 (Part 45): 2019
19	Sulphate as SO <sub>4</sub>	mg/L	-	-	-	-	-	26	IS 3025 (Part 24): 2022
20	P- Alkalinity	mg/L	-	-	-	-	-	BDL	IS 3025(Part 23) : 2019
21	Total Alkalinity as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	68	
22	Bicarbonate ( HCO <sub>3</sub> )	mg/L	-	-	-	-	-	68	
23	Carbonate ( CO <sub>3</sub> )	mg/L	-	-	-	-	-	BDL	
24	Total Dissolved Solids	mg/L	-	-	-	-	-	318	IS 3025 (Part 16): 2017
25	Total Phosphate as P	mg/L	-	-	-	-	-	BDL	IS 3025 (Part 31): 2022
26	Fluoride as F	mg/L	-	-	-	-	-	0.12	IS 3025 (Part 60): 2019

<b>INFERENCE</b>	<b>Class "D"- to prescribed standards with respect to Biochemical Oxygen Demand @ 27° C for 3 days , as per Primary Water Quality Criteria – CPCB.</b>
	<b>Designated best use - Propagation of Wild Life, Fisheries</b>

- Note: 1. The above results pertain only to the sample tested.  
 2. The report shall not be reproduced without the written approval of the laboratory.  
 3. Samples will be stored for a period of 10 days from the date of issue of report.  
 4. BDL: Below Detection Level in mg/L.  
 Boron as B:0.1;P- Alkalinity:2.0;Carbonate ( CO3):2.0;Total Phosphate as P:0.05.

  
 Authorized Signatory (Biological)  
 (Radha M.N)  
 Assistant Scientific Officer

  
 Authorized Signatory (Chemical)  
 (Farhath Jabeen)  
 Deputy Scientific Officer

, ———End of Report———

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ANNEXURE - 3

**Compliance to Environmental Clearance conditions for the following Quarries.**

**Date of Inspection by Joint Committee : 24.08.2023**

Sl. No.	Name and QL No	Extent in Acres	E.C	Date of Execution
1	R. Prabhakar QL.1034	5.00	SEIAA 454 MIN 2019 DATED 21.08.2019	14.01.2022
2	S.Kumar QL.922	4.00	SEIAA 446 MIN 2019 DATED 19.08.2019	31.01.2020
3	M/s:G.V.V. Constructions QL.873	5.00	SEIAA 259 MIN 2019 DATED 18.07.2019	17.09.2008
4	T.V.Srinivas	2.20	SEIAA 447 MIN 2019 DATED 19.08.2019	12.04.2010
5	M/s. Balaji Granites	4.00	SEIAA 445 MIN 2019 DATED 19.08.2019	10 Years from 23.08.2008
6	M/s SVS Associates	6.00	SEIAA 441 MIN 2019 DATED 03.09.2020	30 Years from 27.08.2008

Sl No.	EC Conditions	Compliance
	<b>A. <u>SPECIFIC CONDITIONS:</u></b>	
1	Validity of this Environmental Clearance is limited to 5 years from the date of issue of this letter.	Validity of EC is not expired

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2	Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	Officials from Departments of Mines and Geology confirmed about the existence of buffer 7.5 meters around the quarry leases and also informed that non of the quarry had followed approved quarry plan in regard to benches as per approved plan.
3	Baseline data on health profile of each of the workers shall be maintained.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.  Not submitted by the project Authorities
4	PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.  Not submitted by the project Authorities
5	The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	-
6	Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.	-
7	All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	-
8	The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.

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9	The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.	No top soil is observed to have been stacked
10	Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.	No waste rock dump site is observed to have been stacked
11	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.	No catch drains and siltation ponds were observed in the project site
12	Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.	No dumps are observed in the project site.
13	The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
14	Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.	No mitigation measures to prevent pollution of water bodies are observed

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15	The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
16	Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
17	Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
18	Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore	The officials from Department of Mines and Geology had informed that Digital Processing of the lease areas and remote sensing are yet to be done.
19	This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.	-
20	The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
21	Consent to operate if applicable shall be obtained from State Pollution Control	Quarrying operation does not require consent to Operation from KSPCB

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	Board prior to start of production from the quarry.	
22	Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
23	The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified. But during inspection black bucks at an eye sight distance near the quarry lease in Devarayasamudra village was observed.
24	The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.	Quarry Closure plan is part of the approved quarry plan, the same need to be complied with and monitored by Department of Mines and Geology.
25	Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.	The quarries are not yet exhausted. Hence post project plantation monitoring does not arise

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26	A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.	The quarries are not yet exhausted. Hence approval of the quarry closure plan does not arise
27	Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.  No retention walls are required as there are no dumps
28	Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.  No Check Dams and gully plugs are observed
29	Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
30	The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	The connecting roads to the quarries are not metalled and all roads are mud roads.
31	Link road from quarry site to main road shall be maintained and black topped by the project proponent.	Link road from quarry site to main road is not blacktopped
32	The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground	Boundary stones are erected

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33	No quarrying shall be undertaken outside the lease area.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified and DMG being the competent Authority should verify the condition.
34	The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.	The Officials present from DMG confined about the existence of 7.5 meter buffer all around the quarry lease and informed that two leases had common boundary permission.
35	The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.	No documents with regard to CSR works have been produced by the project Authorities
36	The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.	Not complied by the project Authorities and during the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
37	The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.	Stagnation of water is observed in few of the lease areas.
38	The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.	No damage to adjacent lands were observed
39	Haulage approach road should not be through village till the main road is reached.	No village road on the haulage approach road is observed
40	The project authorities shall get the annual health check up of quarry workers as well	No documents with regard to annual health check up of quarry workers were

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	as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.	produced by the project Authorities and during the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
41	Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users	Not submitted by the project Authorities and during the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.
42	This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.	-
43	Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016	No solid and Hazardous waste generation in the quarry site
44	Ambient air quality monitoring stations as prescribed in the statue be established for	No Air quality monitoring stations observed during the inspection.

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	monitoring of pollutants, namely PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.	
45	Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
46	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office	Ground water Monitoring data not submitted by the project proponent
47	Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	During the inspection as the quarrying operations were stopped compliance to this EC condition could not be verified.
48	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.	Noise Monitoring data not submitted by the project Authorities

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49	The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.	Not submitted by the project Authorities
50	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report	Not submitted by the project Authorities
51	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Not submitted by the project Authorities
52	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on	Not submitted by the project Authorities

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	their website and update the same on half-yearly basis.	
53	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Not complied by the project Authorities
54	The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.	Not submitted by the project Authorities
55	No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.	No expansion or modification of EC
56	The project authorities shall undertake activities under Corporate Environment Responsibility (CER) within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.	Not complied by the project Authorities
57	Safe drinking water has to be provided at the quarry site.	During inspection the site was not operational. Project Authorities informed that they provide drinking water facilities at the time of operation
58	Dust suppression measures have to be strictly followed.	During inspection the site was not operational. Project Authorities informed that they provide all dust suppression measures have to be strictly followed.

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59	The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.	During inspection the site was not operational. Project Authorities informed that drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity during operation.
	<b>B. GENERAL CONDITIONS</b>	
1	No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	Not submitted by the project Authorities
2	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	No documents on the compliance are produced during inspection
3	It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.	Project Authorities have not maintained AAQ data and during the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.
4	Data on ambient air quality (PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>x</sub> ) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.	Project Authorities have not maintained AAQ data and during the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.
5	Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	During the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.
6	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.	During the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.

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7	Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.	No arrangement with regard to waste water treatment and during the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.
8	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	During the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.
9	Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.	During the inspection as the quarrying operation were stopped compliance to this EC condition could not be verified.
10	A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.	No environmental cell is established No details on account maintained for Environmental protection measures were submitted by the project authorities was observed.
11	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of	No details on account maintained for Environmental protection measures were submitted by the project authorities

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	Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.	
12	The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	No information regarding financial closure and final approval of the project were produced by the project authorities.
13	The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.	Extended co-operation by the project authorities during inspection
14	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	No six monthly compliance report submitted to the authorities
15	A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.	No records regarding submission of EC copy to the concerned local Panchayath

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16	The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	No display of conditions at the entrance of the site were observed
17	The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.	-
18	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <a href="http://environmentclearance.nic.in/">http://environmentclearance.nic.in/</a> website of the MoEF&CC and <a href="http://seiaa.karnataka.gov.in/">http://seiaa.karnataka.gov.in/</a> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.	No records regarding advertisement in local News papers were produced
19	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.	-
20	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	-

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21	The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.	-
	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	-
22	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.	-

*Kiran Kumar B. S.*

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